

ITEM NO.25

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 8408/2019

(Arising out of impugned final judgment and order dated 16-08-2019 in Criminal Misc. Case U/s. 482/378/407 No. 644/2016 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

HUMA HUSSAIN & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.141167/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.141169/2019-EXEMPTION FROM FILING O.T.)

Date : 23-09-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE INDU MALHOTRA
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Mr. Siddharth Dave, Sr. Adv.
Mr. Samir Ali Khan, Adv.
Mr. Abhishek Chaudhary, AOR
Mr. Ajay Singh, Adv.

For Respondent(s) Mr. V.K. Mishra, Adv.
Mr. Manoj K. Mishra, AOR
Mr. Umesh Dubey, Adv.
Mr. Jyoti Mishra, Adv.
Mr. Sukumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the Petitioners states that his client is willing to re-pay the entire consideration for sale of the land comprised in Gata No. 293/6 situated in Mohalla Village, Shahjahanpur, Pargana & Tehsil Akbarpur, District -Ambedkarnagar, vide Sale Deed dated 29.3.2013 to the Complainant i.e. respondent no.3 herein.

Counsel for respondent no.3 seeks one week's time to obtain instructions from his client in this behalf.

List on 14th October, 2019.

In the meantime, no coercive steps will be taken.

(NEELAM GULATI)
COURT MASTER (SH)

(DIPTI KHURANA)
BRANCH OFFICER